

(b) whether Government have noticed from Directory of Members of Punjab, Haryana and Delhi Chamber 1974 and 1975 editions that several central public undertakings, nationalised banks and public undertakings of Haryana and Punjab continue to be associated with that lobby of private sector?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI SUSHILA ROHATGI): (a) Yes, Sir. Government have issued instructions to Public Undertakings not become members of organisations like Chambers of Commerce and other non-professional bodies.

(b) Following the issue of the above instructions public sector Corporations and Banks have not renewed their membership of the Punjab, Haryana and Delhi Chamber of Commerce and Industry. However, the Directory of Chamber of Commerce still contains the names of those public sector corporations and banks who have not renewed their membership and therefore ceased to be associated with the Chamber. There are some other public sector companies who are still members by virtue of the subscription paid by them earlier. They have informed that they will not renew their membership. Some of these companies are those who became Government companies recently like the Bharat Refineries Ltd and the Central Cottage Industries Corporation. Such of those companies who are still members will not renew their membership and in the meantime will not associate themselves with the activities of the Chamber of Commerce.

Case Filed against Shrimati Vijaya Raje Scindia of Gwalior

1793, SHRI B S BHAURA. Will the Minister of REVENUE AND BANKING be pleased to state:

(a) whether any case has been filed against Shrimati Vijaya Raje Scindia, former ruler of Gwalior State by the Collector of Central Excise; and

(b) if so, the facts thereof?

THE MINISTER OF STATE IN-CHARGE OF THE DEPARTMENT OF REVENUE AND BANKING (SHRI PRANAB KUMAR MUKHERJEE): (a) Yes, Sir.

(b) A complaint has been filed in the court of the Chief Judicial Magistrate, Gwalior against Shrimati Vijaya Raje Scindia, under section 135 of the Customs Act read with Rule 127 of the Defence and Internal Security of India Rules, 1971 for being in possession and control of primary gold given the shape of 'Karas' weighing 49.6 Kgs., in contravention of section 11 of the Customs Act read with section 111 (d) and section 135 of the said Act and also under Rule 127(1) read with Rule 127(2)(b) of the Defence and Internal Security of India Rules, 1971. The aforesaid quantity of primary gold was recovered by the Income-tax authorities on their search of Jai Vilas Palace, Gwalior, and was seized under the Customs Act as well as Gold Control Act.

Operation of Airbus on Srinagar Route

1794 SHRI SYED AHMED AGA: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state whether Government propose to operate Airbus on Srinagar air route by the end of next year?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI RAJ BAHADUR): Indian Airlines have not found it feasible to operate the airbus to Srinagar for the present. However, the Corporation will consider introduction of this aircraft on the Srinagar route after suitable airport facilities become available at Srinagar.